

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:225
ANSWERED ON:20.07.2009
AFFILIATION OF INSTITUTES
Patel Shri R.K. Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms laid down for affiliation of institutes with various universities;
- (b) the number of state universities including Allahabad University, which have been made central universities during the last three years;
- (c) the status of the institutes affiliated with such state universities on their becoming central universities;
- (d) whether the Government has reviewed the prescribed norms for affiliation in the recent past; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.225 FOR 20.7.2009 REGARDING AFFILIATION OF INSTITUTES ASKED BY SHRI R.K. SINGH PATEL

(a) While the Acts of Universities may provide for affiliation of colleges and institutions situated within their territorial jurisdiction, the conditions under which colleges and institutions may be admitted to the privileges of a University are provided in its Statutes and Ordinances. Such conditions generally include

- (i) the suitability and adequacy of accommodation and equipment for teaching;
- (ii) the qualifications and adequacy of teaching staff and the conditions of their service;
- (iii) the arrangements for the residence, welfare, discipline and supervision of students;
- (iv) the adequacy of financial provision made for the continued maintenance of the college or institution; and
- (v) such other matters as are essential for the maintenance of the standards of University education.

(b) The University of Allahabad was established and incorporated as a Central University under the University of Allahabad Act, 2005 which came into force on 14.7.2005. The following State Universities have been established and incorporated as Central Universities during the last three years:

- (i) Rajiv Gandhi University, Itanagar (Arunachal Pradesh)
- (ii) Tripura University, Agartala (Tripura)
- (iii) Doctor Harisingh Gour Vishwavidyalaya, Sagar (Madhya Pradesh)
- (iv) Guru Ghasidas Vishwavidyalaya, Bilaspur (Chhattisgarh)
- (v) Hemvati Nandan Bahuguna Garhwal University, Srinagar(Uttarakhand)

(c) According to the relevant provisions of the Acts of these Universities, on and from the commencement of the respective Acts, all colleges and institutions affiliated to them as State Universities stood affiliated to them as Central Universities.

(d) & (e) In April, 1994, the University Grants Commission had circulated to the various State Governments and affiliating universities model guidelines regarding conditions for affiliation of colleges. The Commission has recently reviewed these guidelines and has framed Regulations on the subject. The salient features of these Regulations are annexed. These Regulations are in the process of being notified by the Commission.

ANNEXURE

SALIENT FEATURES OF UGC (AFFILIATION OF COLLEGES BY UNIVERSITIES) REGULATIONS, 2009

Eligibility Criteria for Temporary Affiliation

1. Colleges seeking affiliation at the time of inspection by the University shall have:

(i) Owned land of 2 acres if it is located in Metropolitan Cities and 5 acres, if it is located in other areas and other academic and physical infrastructure as prescribed by the university or concerned Regulatory Bodies.

(ii) Number of teaching and non-teaching staff as per university norms;

(iii) A duly constituted Management Body as specified by the university

2. The college, if not run by the State Government, shall be managed by duly constituted and registered Society or Trust and shall have;

(i) A corpus fund and provide an undertaking to the University that it has adequate recurring income from its own sources for its functioning.

(ii) To execute a bond in regard to imparting instructions only in the subjects, courses/programmes in the faculties for which affiliation have been granted, comply with all the provisions of the Act, Statutes, Rules and Regulations of the university, have number of teaching posts as prescribed, qualified teaching staff and the recruitment/promotion procedures and salary as prescribed by the UGC and conditions of services as per university/State Govt. norms.

(iii) To charge fee as approved by the university and the college shall not collect any capitation fee or donation.

(iv) Academic and welfare activities for the students belonging to SCs/STs and other disadvantaged groups.

3. Procedure for granting Temporary Affiliation:

(i) The Government/Society/Trust shall make an application within the stipulated time to the university in the prescribed proforma with prescribed fee along with essential required documents.

(ii) The college shall be inspected by the university through a Committee of experts nominated by the Vice-Chancellor;

(iii) The report of the Committee shall be processed by the university through its appropriate bodies to grant or not to grant temporary affiliations, recording the reasons in writing for its decisions within three months of inspection.

4. Eligibility Criteria for Permanent Affiliation:

(i) The college shall have completed five years of satisfactory performance and attained the academic and administrative standards as prescribed by the University/UGC/Statutory Regulatory Body concerned.

(ii) The college shall have completed construction of buildings and all infrastructure/facilities as stipulated in the Regulations and have teaching and non-teaching staff on permanent/regular basis in the UGC/Government scales of pay.

5. Procedure for granting Permanent Affiliation is the same as for temporary affiliation.

6. The affiliation can be withdrawn on violation of the provisions of Act, Statutes or Regulations or any condition of affiliation.

7. There is a provision of imposition of penalties on the universities granting affiliation to sub-standard colleges or failure of universities/colleges to comply with the Regulations of the Commission.